
(2021) 01 JH CK 0180
In the Jharkhand High Court
Case No : Bail Application No. 9168 of 2020

Sagar Munda And Ors

APPELLANT

Vs

State of Jharkhand

RESPONDENT

Date of Decision : 15-01-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 201, 302
Prevention of Witch (Daain) Practices Act, 1999 — Section 3, 4, 5

Citation : (2021) 01 JH CK 0180

Hon'ble Judges : Ananda Sen, J

Bench : Single Bench

Advocate : Anil Kumar Ganjhu, Tarun Kumar

Judgement

Heard learned counsel for the petitioners and the learned A.P.P.

for the State through Video Conferencing. The lawyers have no objection with regard to the proceeding, which has been held through Video

Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

Petitioners are accused for allegedly committing the offence punishable under Sections 302, 201/34 of the Indian Penal Code and Sections 3/4/5 of the

Prevention of Witch (Daain) Practices Act, in connection with Namkum Police Station Case No.70 of 2018 (G.R. No.2719 of 2018) corresponding to

Sessions Trial No.489 of 2018, pending in the Court of learned Additional Judicial Commissioner III, Ranchi.

Prayer for bail of the petitioners was earlier rejected. Counsel for the petitioners submits that other similarly situated co-accused have been granted

bail by this Court in B.A. No.9000 of 2020, B.A. No.1028 of 2020 and B.A. No.1733 of 2020.

Learned A.P.P. appearing for the State admits that the other similarly situated co-accused have been granted bail by this Court.

Considering the aforesaid fact, I am inclined to grant bail to the petitioners. Accordingly, petitioners, namely, Sagar Munda and Dimba Munda are

directed to be released on bail on furnishing bail bonds of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the

satisfaction of the learned Additional Judicial Commissioner III, Ranchi in connection with Namkum Police Station Case No.70 of 2018 (G.R. No.2719

of 2018) corresponding to Sessions Trial No.489 of 2018.

Further, I also direct the Jail Authority that before releasing the petitioners from jail, the Jail Authority should get the petitioners tested for COVID-19.

If the report is positive, then the District Administration will immediately take steps to isolate the petitioners and get them treated in the COVID

Centre by following all the protocols. This direction is given in the larger public interest and it should not be construed as a condition of bail.